

STATEMENT OF ACTION PLAN 2019-20 FOR THE MONTH OF JANUARY, 2020 RELATING TO THE COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES, KARNAL.									
Nature of cases targeted category wise )	Number of cases identified as on 1.4.2019	Cases included	Cases Excluded	Disposal upto the end of month	Balance upto the end of month	Percentage of disposal upto the end of month	10 and more than 10 years old cases targeted under Action Plan 2019-20		
							Such cases as on 1.4.2019	Disposal upto the end of month	Balance upto the end of month
<b>Dr. R.K.Dogra, AD&amp;SJ, Karnal.</b>									
(I) 25 Oldest Execution Petitions	25	0	0	25	0	100.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2015.	65	0	3	55	7	88.71%	0	0	0
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	3	0	0	1	2	33.33%	0	0	0
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	15	0	0	11	4	73.33%	0	0	0
(v) All the pending cases in which the accused are in custody for a period of more than one year.	8	1	0	7	2	77.78%	0	0	0
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	34	4	2	34	2	94.44%	0	0	0
<b>Total</b>	<b>150</b>	<b>5</b>	<b>5</b>	<b>133</b>	<b>17</b>	<b>88.67%</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Dr. Naresh Kumar Singhal, AD&amp;SJ, Karnal. w.e.f. 8.4.2019, Presided over by Sh.G.S.Wadhwa,ASJ, Karnal</b>									
(I) 25 Oldest Execution Petitions	25	0	0	25	0	100.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2015.	65	2	14	46	7	86.79%	0	0	0
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	3	0	0	2	1	66.67%	0	0	0
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	6	0	0	6	0	100.00%	0	0	0
(v) All the pending cases in which the accused are in custody for a period of more than one year.	2	0	1	0	1	50.00%	0	0	0
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	49	16	3	54	8	87.10%	0	0	0
<b>Total</b>	<b>150</b>	<b>18</b>	<b>18</b>	<b>133</b>	<b>17</b>	<b>88.67%</b>	<b>0</b>	<b>0</b>	<b>0</b>

Note: No such case under Action Plan has been disposed by Sh.G.S.Wadhwa,ASJ,Karnal.

Sh. Rajender Singh Dhanda, AD&SJ, Karnal w.e.f. 8.4.2019 presided over by Dr.Chander Hass, ASJ, Karnal.										
(i) 25 Oldest Execution Petitions	25	0	0	25	0	100.00%	0	0	0	Note: No such case under Action Plan has been disposed by Dr.Chander Hass,ASJ, Karnal.
(ii) All the pending cases which were instituted upto 31.12.2015.	18	13	0	25	6	81.48%	1	1	0	
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	0	0	0	0	0	#DIV/0!	0	0	0	
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	28	0	0	28	0	100.00%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	21	0	6	9	6	31.58%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	58	1	8	51	0	100.00%	0	0	0	
<b>Total</b>	<b>150</b>	<b>14</b>	<b>14</b>	<b>138</b>	<b>12</b>	<b>92.00%</b>	<b>1</b>	<b>1</b>	<b>0</b>	
Sh. Rajesh Kumar Mehta, AD&SJ, Karnal, w.e.f. 10.4.2019 presided over by Sh. Basruddin, ASJ, Karnal.										
(i) 25 Oldest Execution Petitions	25	1	1	25	0	100.00%	0	0	0	Note: No such case under Action Plan has been disposed by Sh. Basruddin, ASJ, Karnal.
(ii) All the pending cases which were instituted upto 31.12.2015.	22	4	0	18	8	69.23%	0	0	0	
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	2	0	0	2	0	100.00%	0	0	0	
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	13	0	0	8	5	61.54%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	9	0	0	5	4	55.56%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	79	0	4	52	23	69.33%	0	0	0	
<b>Total</b>	<b>150</b>	<b>5</b>	<b>5</b>	<b>110</b>	<b>40</b>	<b>73.33%</b>	<b>0</b>	<b>0</b>	<b>0</b>	
Sh. Narender Pal, AD&SJ, Karnal. As on 08.04.2019										
(i) 25 Oldest Execution Petitions	25	0	24	1	0	4.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2015.	51	0	50	1	0	1.96%	0	0	0	
(iii) All the cases under the Prevention of Corruption Act,1988 which are more than one year old.	3	0	3	0	0	0.00%	0	0	0	
(iv) All the cases under the NDPS Act,1985 which are more than one year old.	39	0	39	0	0	0.00%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	18	0	18	0	0	0.00%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	14	0	14	0	0	0.00%	0	0	0	
<b>Total</b>	<b>150</b>	<b>0</b>	<b>148</b>	<b>2</b>	<b>0</b>	<b>1.33%</b>	<b>0</b>	<b>0</b>	<b>0</b>	

Sh. Vivek Singal, AD&SJ, Karnal. w.e.f. 9.4.2019										
(i) 25 Oldest Execution Petitions	0	24	0	23	1	95.83%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2015.	0	50	0	36	14	72.00%	0	0	0	
(iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	0	3	0	1	2	33.33%	0	0	0	
(iv) All the cases under the NDPS Act, 1985 which are more than one year old.	0	39	0	20	19	51.28%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	0	18	0	10	8	55.56%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	0	14	0	8	6	57.14%	0	0	0	
<b>Total</b>	<b>0</b>	<b>148</b>	<b>0</b>	<b>98</b>	<b>50</b>	<b>66.22%</b>	<b>0</b>	<b>0</b>	<b>0</b>	
<b>Ms. Anshu Shukla, Principal District Judge, Family Court, Karnal.</b>										
(i) 25 Oldest Execution Petitions	25	1	1	13	12	52.00%	0	0	0	
(ii) All pending family matters instituted upto 31.12.2015.	0	0	0	0	0	#DIV/0!	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	125	1	1	115	10	92.00%	0	0	0	
<b>Total</b>	<b>150</b>	<b>2</b>	<b>2</b>	<b>128</b>	<b>22</b>	<b>85.33%</b>	<b>0</b>	<b>0</b>	<b>0</b>	
<b>Ms. Sangeeta Rai Sachdev, District Judge, Addl. Family Court, Karnal. As on 11.4.2019</b>										
(i) 25 Oldest Execution Petitions	25	0	25	0	0	0.00%	0	0	0	
(ii) All pending family matters instituted upto 31.12.2015.	0	0	0	0	0	#DIV/0!	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	125	0	119	6	0	4.80%	0	0	0	
<b>Total</b>	<b>150</b>	<b>0</b>	<b>144</b>	<b>6</b>	<b>0</b>	<b>4.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>	
<b>Ms. Paramvir Nijjar, Principal District Judge, Family Court, Karnal. w.e.f. 12.4.2019</b>										
(i) 25 Oldest Execution Petitions	0	25	0	6	19	24.00%	0	0	0	
(ii) All pending family matters instituted upto 31.12.2015.	0	2	0	0	2	0.00%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	0	117	0	74	43	63.25%	0	0	0	
<b>Total</b>	<b>0</b>	<b>144</b>	<b>0</b>	<b>80</b>	<b>64</b>	<b>55.56%</b>	<b>0</b>	<b>0</b>	<b>0</b>	

<b>Ms. Bhawna Jain, AD&amp;SJ, Karnal. Exclusive Court set up to deal with Heinous crime cases against women and POCSO Act as on 8.4.2019</b>										
100 oldest Heinous crime cases women and POCSO Act	100	0	95	5	0	5.00%	0	0	0	
<b>Total</b>	<b>100</b>	<b>0</b>	<b>95</b>	<b>5</b>	<b>0</b>	<b>5.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>	
<b>Ms. Saurab Gusain, AD&amp;SJ, Karnal. Exclusive Court set up to deal with Heinous crime cases against women and POCSO Act w.e.f. 8.4.2019</b>										
100 oldest Heinous crime cases women and POCSO Act	0	95	0	45	50	47.37%	0	0	0	
<b>Total</b>	<b>0</b>	<b>95</b>	<b>0</b>	<b>45</b>	<b>50</b>	<b>47.37%</b>	<b>0</b>	<b>0</b>	<b>0</b>	
<b>TOTAL OF ALL THE COURTS OF ADDITIONAL DISTRICT &amp; SESSIONS JUDGES</b>										
(i) 25 Oldest Execution Petitions	175	51	51	143	32	81.71%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2015.	221	71	67	181	44	80.44%	1	1	0	
(iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	11	3	3	6	5	54.55%	0	0	0	
(iv) All the cases under the NDPS Act, 1985 which are more than one year old.	101	39	39	73	28	72.28%	0	0	0	
(v) All the pending cases in which the accused are in custody for a period of more than one year.	58	19	25	31	21	59.62%	0	0	0	
(vi) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 150 cases ( including 25 oldest execution petitions)	484	153	151	394	92	81.07%	0	0	0	
(vii) 100 oldest Heinous crime cases	100	95	95	50	50	50.00%	0	0	0	
<b>TOTAL OF ALL THE COURTS OF ADDITIONAL DISTRICT &amp; SESSIONS JUDGES</b>	<b>1150</b>	<b>431</b>	<b>431</b>	<b>878</b>	<b>272</b>	<b>76.35%</b>	<b>1</b>	<b>1</b>	<b>0</b>	
<b>STATEMENT OF ACTION PLAN 2019-20 FOR THE MONTH OF JANUARY, 2020 RELATING TO THE COURTS OF CIVIL JUDGES-CUM- JUDICIAL MAGISTRATES, KARNAL.</b>										
<b>Nature of cases targeted ( category wise )</b>	<b>( Number of cases identified as on 1.4.2019</b>	<b>Cases included</b>	<b>Cases Excluded</b>	<b>Disposal upto the end of month</b>	<b>Balance upto the end of month</b>	<b>Percentage of disposal upto the end of month</b>	<b>Balance upto the end of month</b>	<b>Balance upto the end of month</b>	<b>Balance upto the end of month</b>	
<b>Sh. Hemant Yadav, Civil Judge(Senior Division ) Karnal as on 11.4.2019</b>										
(i) 50 Oldest Execution Petitions	50	0	50	0	0	0.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	23	0	23	0	0	0.00%	0	0	0	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	20	0	20	0	0	0.00%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0	
(v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	107	0	106	1	0	0.93%	0	0	0	
<b>Total</b>	<b>200</b>	<b>0</b>	<b>199</b>	<b>1</b>	<b>0</b>	<b>0.50%</b>	<b>0</b>	<b>0</b>	<b>0</b>	

Sh. Harish Goyal, Civil Judge(Senior Division ) Karnal w.e.f. 12.4.2019										
(I) 50 Oldest Execution Petitions	0	50	0	45	5	90.00%	1	1	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	0	23	0	14	9	60.87%	5	2	3	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	20	0	10	10	50.00%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	0	106	0	92	14	86.79%	0	0	0	
<b>Total</b>	<b>0</b>	<b>199</b>	<b>0</b>	<b>161</b>	<b>38</b>	<b>80.90%</b>	<b>6</b>	<b>3</b>	<b>3</b>	
Ms. Sukirti, Chief Judicial Magistrate, Karnal w.e.f. 12.4.2019 presided over by Ms.Shikha, CJM, Karnal.										
(I) 50 Oldest Execution Petitions	50	0	0	40	10	80.00%	0	0	0	Note: No such case under Action Plan has been disposed by Ms.Shikha, CJM, Karnal.
(ii) All the pending cases which were instituted upto 31.12.2014.	20	10	6	10	14	41.66%	10	1	9	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	5	0	0	4	1	80.00%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	125	2	6	106	15	83.47%	0	0	0	
<b>Total</b>	<b>200</b>	<b>12</b>	<b>12</b>	<b>160</b>	<b>40</b>	<b>80.00%</b>	<b>10</b>	<b>1</b>	<b>9</b>	
Ms.Anuradha, Principal Magistrate, Juvenile Justice Board, Karnal.										
(I) All the inquiries which are more than four months old from the date of filing of the report.	100	2	2	96	4	96.00%	0	0	0	
<b>Total</b>	<b>100</b>	<b>2</b>	<b>2</b>	<b>96</b>	<b>4</b>	<b>96.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>	
Sh. Akshay Chaudhary, Civil Judge( Junior Division )-cum. JMIC, Karnal. w.e.f. 12.4.2019 presided over by Sh.Vikramjit Singh, JMIC, Karnal										
(I) 50 Oldest Execution Petitions	50	13	13	31	19	62.00%	0	0	0	Note: No such case under Action Plan has been disposed by Sh.Vikramjit Singh, JMIC Karnal.
(ii) All the pending cases which were instituted upto 31.12.2014.	31	10	1	14	26	31.58%	10	6	4	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	2	0	0	2	0	100.00%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	117	9	18	72	36	53.64%	0	0	0	
<b>Total</b>	<b>200</b>	<b>32</b>	<b>32</b>	<b>119</b>	<b>81</b>	<b>59.50%</b>	<b>10</b>	<b>6</b>	<b>4</b>	

Sh. Rajat Verma, Civil Judge( Junior Division )-cum. JMJC, Karnal as on 12.4.2019										
(i) 50 Oldest Execution Petitions	50	0	50	0	0	0.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	42	0	42	0	0	0.00%	0	0	0	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	4	0	2	2	0	50.00%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	104	0	102	2	0	1.92%	0	0	0	
<b>Total</b>	<b>200</b>	<b>0</b>	<b>196</b>	<b>4</b>	<b>0</b>	<b>2.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>	
Sh.Harleen Pal Singh, Civil Judge( Junior Division )-cum. JMJC, Karnal w.e.f. 12.4.2019										
(i) 50 Oldest Execution Petitions	0	50	0	35	15	70.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	0	50	0	31	19	62.00%	4	2	2	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	2	0	1	1	50.00%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	0	94	0	67	27	71.28%	0	0	0	
<b>Total</b>	<b>0</b>	<b>196</b>	<b>0</b>	<b>134</b>	<b>62</b>	<b>68.37%</b>	<b>4</b>	<b>2</b>	<b>2</b>	
Ms.Vandana, Civil Judge( Junior Division )-cum. JMJC, Karnal.										
(i) 50 Oldest Execution Petitions	50	0	0	49	1	98.00%	0	0	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	35	4	1	27	11	64.86%	4	4	0	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	115	1	4	93	19	69.91%	0	0	0	
<b>Total</b>	<b>200</b>	<b>5</b>	<b>5</b>	<b>169</b>	<b>31</b>	<b>84.50%</b>	<b>4</b>	<b>4</b>	<b>0</b>	

Sh. Mukesh Kumar, Civil Judge( Junior Division )-cum. JMJC, Karnal.									
(i) 50 Oldest Execution Petitions	50	2	2	47	3	94.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	16	2	1	11	6	55.56%	4	4	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	134	1	2	114	19	79.55%	0	0	0
<b>Total</b>	<b>200</b>	<b>5</b>	<b>5</b>	<b>172</b>	<b>28</b>	<b>86.00%</b>	<b>4</b>	<b>4</b>	<b>0</b>
Ms.Rekha, Addl. Civil Judge( Senior Division ), Assandh.									
(i) 50 Oldest Execution Petitions	21	0	0	11	10	52.38%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	4	0	0	1	3	25.00%	0	0	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	2	0	0	2	0	100.00%	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	0	0	0	0	#DIV/0!	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	173	0	0	151	22	87.28%	0	0	0
<b>Total</b>	<b>200</b>	<b>0</b>	<b>0</b>	<b>165</b>	<b>35</b>	<b>82.50%</b>	<b>0</b>	<b>0</b>	<b>0</b>
Sh.Sohan Lal Malik, Civil Judge( Junior Division ), Assandh as on 11.4.2019									
(i) 50 Oldest Execution Petitions	25	0	25	0	0	0.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	1	0	1	0	0	0.00%	0	0	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	1	0	1	0	0	0.00%	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	173	0	170	3	0	1.73%	0	0	0
<b>Total</b>	<b>200</b>	<b>0</b>	<b>197</b>	<b>3</b>	<b>0</b>	<b>1.50%</b>	<b>0</b>	<b>0</b>	<b>0</b>
Sh.Sunil, Civil Judge( Junior Division ), Assandh w.e.f. 12.4.2019									
(i) 50 Oldest Execution Petitions	0	25	0	14	11	56.00%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	0	1	0	1	0	100.00%	0	0	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	1	0	1	0	100.00%	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	0	170	0	126	44	74.12%	0	0	0
<b>Total</b>	<b>0</b>	<b>197</b>	<b>0</b>	<b>142</b>	<b>55</b>	<b>72.08%</b>	<b>0</b>	<b>0</b>	<b>0</b>

Sh.Ramesh Chander, Addl. Civil Judge( Senior Division ) Indri.									
(i) 50 Oldest Execution Petitions	40	2	7	17	18	34.29%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	10	5	0	13	2	73.33%	4	4	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	5	0	0	3	2	60.00%	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	3	0	1	2	0	100.00%	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	142	7	6	118	25	72.73%	0	0	0
<b>Total</b>	<b>200</b>	<b>14</b>	<b>14</b>	<b>153</b>	<b>47</b>	<b>76.50%</b>	<b>4</b>	<b>4</b>	<b>0</b>
Ms.Rupa, Civil Judge( Junior Division )-cum. JMJC, Indri.									
(i) 50 Oldest Execution Petitions	26	0	1	10	15	38.46%	0	0	0
(ii) All the pending cases which were instituted upto 31.12.2014.	13	2	0	7	8	46.67%	0	0	0
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	0	0	0	0	0	#DIV/0!	0	0	0
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	10	2	0	10	2	83.33%	0	0	0
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	151	3	6	91	57	52.94%	0	0	0
<b>Total</b>	<b>200</b>	<b>7</b>	<b>7</b>	<b>118</b>	<b>82</b>	<b>59.00%</b>	<b>0</b>	<b>0</b>	<b>0</b>
Ms. Neelam Kumari, Civil Judge(Junior Division)-cum- JMJC, Exclusive court set up under 138 N.I.Act as on 11.4.2019									
1000 Oldest Cases	1000	0	969	31	0	3.10%	0	0	0
<b>Total</b>	<b>1000</b>	<b>0</b>	<b>969</b>	<b>31</b>	<b>0</b>	<b>3.10%</b>	<b>0</b>	<b>0</b>	<b>0</b>
Sh. Anil Kumar Yadav, Civil Judge(Junior Division)-cum- JMJC, Exclusive court set up under 138 N.I.Act w.e.f. 12.4.2019									
1000 Oldest Cases	0	969	0	925	44	95.46%	0	0	0
<b>Total</b>	<b>0</b>	<b>969</b>	<b>0</b>	<b>925</b>	<b>44</b>	<b>95.46%</b>	<b>0</b>	<b>0</b>	<b>0</b>
Ms. Seema, Civil Judge(Junior Division)-cum- JMJC, Addl. Exclusive court set up under 138 N.I.Act as on 11.4.2019									
1000 Oldest Cases	1000	0	999	1	0	0.10%	0	0	0
<b>Total</b>	<b>1000</b>	<b>0</b>	<b>999</b>	<b>1</b>	<b>0</b>	<b>0.10%</b>	<b>0</b>	<b>0</b>	<b>0</b>
Ms. Suman Patilain, Civil Judge(Junior Division)-cum- JMJC, Addl. Exclusive court set up under 138 N.I.Act w.e.f. 12.4.2019									
1000 Oldest Cases	0	999	0	918	81	91.89%	0	0	0
<b>Total</b>	<b>0</b>	<b>999</b>	<b>0</b>	<b>918</b>	<b>81</b>	<b>91.89%</b>	<b>0</b>	<b>0</b>	<b>0</b>



TOTAL OF ALL THE COURTS OF CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES										
(i) 50 Oldest Execution Petitions	412	142	148	299	107	73.65%	1	1	0	
(ii) All the pending cases which were instituted upto 31.12.2014.	195	107	75	129	98	56.83%	41	23	18	
(iii) All the pending cases in which the accused are in custody for a period of more than six months.	38	22	22	24	14	63.16%	0	0	0	
(iv) All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	14	3	2	13	2	86.67%	0	0	0	
v) Oldest Civil and Criminal cases besides above categories be taken for disposal as to make the total of 200 cases ( including 50 oldest execution petitions)	1341	393	420	1036	278	78.84%	0	0	0	
vi) 100 Oldest Juvenile Inquiries	100	2	2	96	4	96.00%	0	0	0	
vii) 2000 Oldest Criminal cases under section 138 of the N.I. Act.	2000	1968	1968	1875	125	93.75%	0	0	0	
<b>Total</b>	<b>4100</b>	<b>2637</b>	<b>2637</b>	<b>3472</b>	<b>628</b>	<b>84.68%</b>	<b>42</b>	<b>24</b>	<b>18</b>	
<b>GRAND TOTAL</b>										
<b>TOTAL OF ( Courts of ADJs + Civil Judges/ JMICS)</b>	<b>5250</b>	<b>3068</b>	<b>3068</b>	<b>4350</b>	<b>900</b>	<b>82.86%</b>	<b>43</b>	<b>25</b>	<b>18</b>	

District and Sessions Judge,  
Karnal.